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No.K.13019/02/2013-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 30th September, 2014.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 224 of the Constitution of India, the President is pleased to appoint Shri Vipul Manubhai Pancholi, to be an Additional Judge of the Gujarat High Court, for a period of two years with effect from the date he assumes charge of his office.



(Praveen Garg)

Joint Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
FARIDABAD

No. K. 13019/02/2013-US.I

Dated 30.09.2014

Copy to:-

1. Shri Vipul Manubhai Pancholi, C/o The Registrar General, Gujarat High Court, Sola, Ahmedabad.
2. The Secretary to the Governor of Gujarat, Gandhinagar.
3. The Secretary to the Chief Minister of Gujarat, Gandhinagar.
4. The Secretary to the Acting Chief Justice, Gujarat High Court, Sola, Ahmedabad.
5. The Chief Secretary, Government of Gujarat, Gandhinagar.
6. The Registrar General, Gujarat High Court, Sola, Ahmedabad.
7. The Accountant General, Gujarat, Gandhinagar.
8. The President's Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
11. PS to ML&J/Sr.PPS to Secretary (Justice)/JS(J.I)/JS(J-II)/JS(NM)/ Director/DS(HC&J)/DS(J)/US-II/S.O.(Justice)/ S.O. (Desk Side).


(K.C. Thang)

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